

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Mentioning
IB-671/ND/2020**

**IN THE MATTER OF:
Mr. Saurav Keshan**

...PETITIONER

Vs.

M/s. Katalist Viewpaper Pvt. Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

**Order delivered on 23.12.2020
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Operational-creditor :

**For the Respondent/ Corporate-debtor :Mr. Shantanu Chaturvedi,
Advocate**

ORDER

Heard the submissions made by the Learned Counsel for the Corporate-debtor. The Learned Counsel for the Corporate-debtor has referred and relied upon the order dated 15.12.2020 wherein a week's time has been granted for filing the written arguments by the parties not exceeding three pages along with the legal decisions which the parties would like to place reliance. The Learned Counsel for the Corporate-debtor has submitted that decision in this matter was pronounced on 18.12.2020 by this Tribunal, although the time given for filing written arguments by the parties is given upto 22.12.2020. It is made clear to the Learned Counsel for the Corporate-debtor, the written submissions are only for the limited purpose of referring by the Members of the

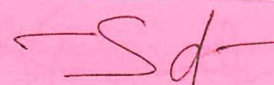
(Meenu)



Tribunal if required and to contain only those points which they have argued before the Tribunal. However, since the Learned Counsel for the Corporate-debtor has submitted that with a view to ensure that the interest of the Corporate-debtor is adequately protected the operative portion i.e., Para 4 of the order dated 18.12.2020 is required to be suspended so that his client will approach the Appellant Tribunal in the matter. In view of the submissions made and in the best interest of justice, Para 4 of the order dated 18.12.2020 is suspended till 07.01.2021. The Registry/Court Officer may inform the same to the IRP appointed in the matter. The IRP is refrained from taking any steps till 07.01.2021. The Learned Counsel for the Corporate-debtor may apprise the Tribunal about the developments, if any in the matter. A copy of this order may also be served to the Financial-creditor.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)